

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

(SPECIAL ORIGINAL JURISDICTION)

SUNDAY, THE ELEVENTH DAY OF MAY

TWO THOUSAND AND TWENTY FIVE

: PRESENT:

THE HONOURABLE SRI JUSTICE K.SURESH REDDY

AND

THE HONOURABLE DR.JUSTICE Y.LAKSHMANA RAO

WRIT PETITION (SR) NO 20405 OF 2025



Between:

Smt. Yenireddy Tejaswi, W/o Manukonda Srikanth Reddy, Aged about 36 years, Occ: Housewife, R/o 5-86, Prathipadu, Prathipadu Mandal, Guntur District, Andhra Pradesh – 522019.

...Petitioner

AND

1. The State of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Secretariat Buildings, Velagapudi, Amaravati.
2. The Director General of Police, A.P. Police Headquarters, Mangalagiri, Guntur District.
3. The Superintendent of Police, Palnadu District, Andhra Pradesh.
4. The Inspector of Police, Chilakaluripet Rural Police Station, Palnadu District.
5. The Station House Officer, Chilakaluripet Rural Police Station, Palnadu District.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order direction more particularly one in the nature of one in nature of Writ of **Habeas Corpus** or any other Writ, order or direction

directing the respondents to produce the detenu i.e., Sri Manukonda Srikanth Reddy, S/o Lakshma Reddy, R/o.3-40, Manukonda Vari Palem, Chilakaluripet, Palnadu District before this Hon'ble Court and to set him at liberty forthwith.

Counsel for the Petitioner: Sri P Sashidhar Reddy, Advocate

**Counsel for the Respondents: Smt. S. Pranathi, Spl GP attached to the
Office of the Advocate General**

The Court made the following Order:

ORDER:- (Per Hon'ble Sri Justice K.Suresh Reddy)

The present Writ of *Habeas Corpus* is moved by way of house motion and My Lord the Hon'ble the Chief Justice has allotted the same to this Bench.

2. Heard Sri P.Sashidhar Reddy, learned counsel for the petitioner, and Smt S.Pranathi, learned Special Government Pleader, attached to the Office of learned Advocate General, appearing for the respondent-State through virtual mode.

3. Learned counsel for the petitioner contends that on 10.05.2025 at about 1:30 P.M., the husband of the petitioner by name Sri Manukonda Srikanth Reddy, was apprehended by respondent Nos.4

and 5 highhandedly without registering any crime and confined him in illegal custody. He further contends that whereabouts of the husband of the petitioner were not known. He also contends that without informing the reasons of arrest, respondent Nos.4 and 5 highhandedly have taken husband of the petitioner into custody.

4. On the other hand, Smt S.Pranathi, learned Special Government Pleader, submits that husband of petitioner was arrested in Crime No.41 of 2025 of Chilakaluripeta Rural Police Station, registered for the offences punishable under Sections 318 (4) and 351 (2) of the Bharathiya Nyaya Sanhitha. She further submits that shortly, respondent Nos.4 and 5 are going to produce the husband of petitioner before the concerned Magistrate.

5. In view of rival contentions, as the respondent Nos.4 and 5 arrested the husband of petitioner in Crime No.41 of 2025 of Chilakaluripeta Rural Police Station and as it is undertaken that respondent Nos.4 and 5 are going to produce the husband of the petitioner before the concerned Magistrate during the course of the day, no further orders are required to be passed in the present writ petition.

6. Accordingly, the Writ of *Habeas Corpus* is closed leaving it open to the petitioner to avail appropriate remedies available to her under law.

7. Pending miscellaneous applications, if any, shall stand dismissed in consequence.

//TRUE COPY//

R. D. S. Bhavani

COURT OFFICER

To,

1. The Principal Secretary, State of Andhra Pradesh, Home Department, Secretariat Buildings, Velagapudi, Amaravati.
2. The Director General of Police, A.P. Police Headquarters, Mangalagiri, Guntur District.
3. The Superintendent of Police, Palnadu District, Andhra Pradesh.
4. The Inspector of Police, Chilakaluripet Rural Police Station, Palnadu District.
5. The Station House Officer, Chilakaluripet Rural Police Station, Palnadu District. (1 to 5 by RPAD)
6. One CC to Sri P. Sashidhar Reddy, Advocate [OPUC]
7. Two CCs to GP for Home, High Court of Andhra Pradesh [OUT]
8. Two CCs to Advocate General, High Court of Andhra Pradesh [OUT]
9. Two CD Copies

HIGH COURT

KSR, J

&

Dr. YLR, J

DATED: 11/052025

WP (SR).No 20405 OF 2025

CLOSING THE W.P

